

MEMORANDUM OF WRIT PETITION UNDER ARTCLE 226 OF THE
CONSTITUTION OF INDIA

IN THE HIGH COURT OF JUDICATURE AT MADRAS

(Public Interest Litigation)

WP. No. of 2020

Arun Saravanan, (age 26)

S/o M.Saravanan,

Flat-104, Tiana Tower,

House of Hiranandini,

Egatoor, Chennai-600 130.

...Petitioner

-Vs-

The State of Tamil Nadu,

Rep. By its Principal Secretary to Government,

Labour and Employment (E2) Department,

Secretariat, Chennai.

... Respondent

WRIT PETITION

The address of service of all notices and processes on the petitioners is that of his counsel M/s Nirmal Aditya, Narasimha Varman, having office at No.340, 1st South Main Road, Kapaleeswar Nagar, Neelankarai, Chennai-600 115.

The address for service of all notices and processes on the respondents is the same as stated above.

Therefore, for the reasons stated in the accompanying affidavit, , it is humbly prayed that this Hon'ble Court may be pleased to issue a writ in the nature of **WRIT OF MANDAMUS** directing the Respondent State to issue a circular as to ensure that the employees of all categories in Private

sector not limited to service sector from not getting terminated and any arbitrary reduction in their wages and not to compel the employees to forcefully resignation under the guise of the Nation-Wide Lockdown as directed by the Hon'ble Prime Minister of our country and the Ministry of Labour and employment circular vide D.O.No.M-11011/08/2020 dated 20th of March 2020 and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 18th Day of April 2020.

COUNSEL FOR THE PETITIONER

IN THE HIGH COURT OF
JUDICATURE AT MADRAS
(UNDER ARTICLE 226 OF
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...Petitioner

-Vs-

The State of Tamil Nadu

... Respondent

WRIT PETITION

M/s .S.NIRMAL ADITYA (Ms.2153/2017)

L.NARASIMHA VARMAN (Ms.3337/2015)

Counsel For Petitioner

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